

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for permission to file synopsis and list of dates, permission to file additional documents and prayer for interim relief and office report)

WITH S.L.P.(C)...CC NO. 13412 of 2012

(With appln.(s) for permission to file SLP and office report)

SLP(C) NO. 245 of 2012

(With appln.(s) for permission to file additional documents, permission to file lengthy list of dates and prayer for interim relief and office report)

Date: 17/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Ms. Mukti Chaudhry, Adv.

Mr. Sahil Chopra, Adv.

Mr. Praveen Kumar, Adv.

Mr. Kavin Gulati, Adv.

Ms. Anjali Vohra, Adv.

Ms. Priya Deep, Adv.

Mr. Umesh Kumar Khaitan, Adv.

For Respondent(s)

Mr. Sudhir Kulshreshtha, Adv.

Mr. Pradeep Misra, Adv.

Mr. Suraj Singh, Adv.

Mr. Ajit Sharma, Adv.

Mr. Vinay Garg, Adv.

Ms. Anzyu K. Varkey, Adv.

Mr. Ranbir Singh Yadav, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Ajit Sharma with Mr. Vinay Garg, learned counsel accepts notice on behalf of respondent No.1 -State of U.P. in all the SLPs. He prays and is granted three weeks time to file vakalatnama and counter affidavit. Rejoinder affidavit, may be filed within three weeks thereafter.

List the matters after six weeks.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master